

**SCHEDULE II
FORM C**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date-02-09-2026

To
The Liquidator
NAVEEN KUMAR JAIN
2236, Sector-46, Gurugram, Haryana-122001

From
Industrial Hardware Corporation
NS 14, 2nd Phase, Main Road,
Industrial Area Adityapur, Adityapur,
Jamshedpur, Seraikela Kharsawan,
Jharkhand, 831013



Subject: Submission of proof of claim in respect of the liquidation of M/s Mcraygor Mechanicals Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

M/s Industrial Hardware Corporation hereby submits this proof of claim in respect of the liquidation of M/s Mcraygor Mechanicals Private Limited. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Industrial Hardware Corporation
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	NS 14, 2nd Phase, Main Road, Industrial Area Adityapur, Adityapur, Jamshedpur, Seraikela Kharsawan, Jharkhand, 831013 lhc.jsr@gmail.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL : 4,03,748/ INTEREST : NIL TOTAL CLAIM : 4,03,748/-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	LEDGER COPY ATTACHED
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	FOR GIVING ADVANCE FOR MATERIAL PURCHASE

Seen to me and Signed before me
02/09/2026
Advocate Jamshedpur

For INDUSTRIAL HARDWARE CORPORATION

PARTNER

7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	
8A	WHETHER SECURITY INTEREST RELINQUISHED	N.A
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	BANK OF INDIA A/C NO 450130110000287 IFDC-BKID0004501 TELCO TOWN BRANCH
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) COPY OF LEDGER

Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)	
For INDUSTRIAL HARDWARE CORPORATION	
PARTNER	
Name in ROHIT AGARWAL	
Position with or in relation to creditor	
Address of person signing Flat No 402, H No 136, 4th Floor, New Baladwari, Sakchi., Jamshedpur-831001, Jharkhand	

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.



Witnessed the Signature of
Executants who is Identified by
Raj Kumar Advocate
District Court, Jamshedpur

BASANT KUMAR TIWARI
NOTARY PUBLIC
Govt of India

Witnessed to me and Signed before me
02/09/2026
Advocate Jamshedpur

02/09/26

02/09/26



AFFIDAVIT

I, ROHIT AGARWAL currently residing at Flat No 402, H No 136, 4th Floor, New Baladwari, Sakchi., Jamshedpur-831001, Jharkhand, do solemnly affirm and state as follows:

1. The above named corporate debtor was, at liquidation commencement date, that is, the 02nd day of Sep. 2026 and still is, justly and truly indebted to me [or to me and [insert name of co-partners], my co-partners in trade, or, as the case may be] in the sum of Rs. 4,03,750/- advance payment made for supply of materials which were never supplied and balance advance not refunded.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:
 - (i) Copy of Ledger of Corporate Debtor in books of Operational Creditor
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Jamshedpur on 02nd day of September 2026

Before me,

Notary / Oath Commissioner
BASANT KUMAR TIWARY
NOTARY PUBLIC
Govt. of India
Regn. No. 45414/25 (I)
Civil Court, Jamshedpur
Singhbhum, Jharkha

VERIFICATION

For INDUSTRIAL HARDWARE CORPORATION

Deponent's signature PARTNER

I, the Deponent hereinabove, do hereby verify and affirm that the contents of this form are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at JSR. on this 02nd day of Sep. 2026

For INDUSTRIAL HARDWARE CORPORATION

Deponent's signature

PARTNER



BASANT KUMAR TIWARY
NOTARY PUBLIC
Govt. of India
Regn. No. 45414/25 (I)
Civil Court, Jamshedpur
Singhbhum, Jharkha

known to me and Signed before me
02/09/2026
Advocate Jamshedpur